



06-04-2000.

Present: Mr.S.S.Rawat, Director of the petitioner company present in person.
Mr.K.K.Dureja, Tax Recovery Officer-2, New Delhi present in person on behalf of Income Tax Department.-

CW 1450/2000.

Mr.K.K.Dureja, Tax Recovery Officer is present in Court and submits that if the petitioner files an affidavit before him to the effect that petitioner has no dealings with M/s.Neva Finance and Leasing Private Limited and nothing is due from the said company to the petitioner, he will withdraw the impugned attachment orders. Mr.Rawat who is present in Court on behalf of the petitioner submits that the petitioner will file the necessary affidavit with Mr.Dureja during the course of the day. On the filing of the affidavit, Mr.Dureja will withdraw the attachment orders.

This petition is disposed of in these terms.

Copy of the order be given dasti to the parties.

Arun Kumar

(ARUN KUMAR)
JUDGE

April 06, 2000.
Kalra.

D.K. Jain

(D.K. JAIN)
JUDGE